



**SHRIRAM LIFE INSURANCE COMPANY LIMITED**

**ENDORSEMENT FOR**

**Shriram Group Accidental Death & Disability Rider -UIN (128B015V01)**

**A non linked non-participating rider**

Shriram Group Accidental Death & Disability Rider is a non linked non participating rider.

**Benefits under the rider:** The master policyholder can choose any of the following options along with the base life cover for their members

Option I: Accidental Death Benefit

In case of member's death as a direct result of accident before the end of the rider term, 100% of rider sum assured chosen for the member will be paid and the rider will be terminated.

**Accidental death:** Death due to an accident where accident is sudden, unforeseen and involuntary event caused by external, visible and violent means. Accidental injuries, solely, directly and independently of all other causes resulting in death of the life assured within 180 days from the date of accident, shall be considered as death due to accident.

In the event of accident during the currency of the policy results into death after the next annual renewal date but before 180 days from the date of accident, the rider claim will be paid.

The rider claim will also be paid in case of accident occurring while the rider is in force but death occurs while the rider is in lapsed condition but within 180 days from the date of accident.

There is no benefit on survival up to the end of the rider term.

Option II: Accidental Disability Benefit

- In case of permanent partial disability of a member as a result of accident, 50% of the rider sum assured chosen for the member will be paid.

Under this option, after payment of 50% of the rider sum assured, the rider will continue for the balance 50% of the rider sum assured to cover the contingency of permanent total disability. The future rider premiums will cease after payment of 50% of the rider sum assured.

- In case of permanent total disability of a member as a result of accident, 100% of the rider sum assured chosen for the member will be paid and the rider will be terminated.

Disability means disability of a member as a result of an accident where accident is sudden, unforeseen and involuntary event caused by external, visible and violent means occurring independently of any other causes and within 180 days of such trauma, subject to conditions

for Partial/Total and Permanent Disability being met the Company shall pay to the Life assured the rider benefits.

In the event of accident during the currency of the policy results into permanent partial/total disability after the next annual renewal date but before 180 days from the date of accident, the rider claim will be paid.

The rider claim will also be paid in case of accident occurring while the rider is in force but Partial/Total and Permanent Disability occurs while the rider is in lapsed condition but within 180 days from the date of accident.

In case a policyholder meets with an accident in First Year of the policy and suffers from permanent partial disability and 50% of the SA is settled. Subsequently if the policy is renewed the member shall also be covered along with the rest of the group for subsequent years.

1. Accidental Permanent Partial Disability is defined as an event that must result in any of the following
  - i. Loss of one eye
  - ii. Loss of one leg
  - iii. Loss of one arm
  - iv. Loss of one foot
  - v. Loss of one hand
  
2. Accidental Permanent Total Disability is defined as an event that must result in any of the following
  - i) Loss of both eyes
  - ii) Loss of both legs
  - iii) Loss of both arms or both hands
  - iv) Loss of both feet
  - v) Loss of one hand and one leg
  - vi) Loss of one arm and one leg
  - vii) Loss of one arm and one foot
  - viii) Loss of one hand and one foot
  - ix) Removal of lower jaw

Loss of both eyes means total and permanent loss of vision in both eyes as certified by a medical practitioner.

Loss of hand means amputation/dismemberment above wrist

Loss of arm means amputation/dismemberment above elbow

Loss of feet means amputation/ dismemberment above ankle

Loss of leg means amputation/dismemberment above knee

The disability has to be certified by a medical practitioner.

A medical practitioner is a person who holds a valid registration from the medical council of any state or Medical Council of India or Council of Indian Medicine or for Homeopathy set up by the Government of India or a state Government and is thereby

entitled to practice medicine within its jurisdiction; and is acting within the scope and jurisdiction of license.

A medical practitioner should be independent and should not be the insured or close family member.

Paying of the total disability benefit automatically cancels the accident benefit under this option.

There is no benefit on survival up to the end of the rider term.

#### Option III: Accidental Death and Disability Benefit

On death or permanent total disability due to accident before the end of the rider term, 100% of rider sum assured will be paid and rider will be terminated.

On permanent partial disability due to accident, before the end of the rider term, 50% of the rider sum assured will be paid and the rider will continue for other contingencies of total disability and death due to accident for the balance 50% of rider sum assured. The future rider premiums will cease after payment of 50% of the rider sum assured.

In the event of death of the life assured within the period of establishment of disability i.e. within 180 days of accident, no disability benefits will be payable under Partial/Total Permanent Disability. However accidental death benefit will be paid in case of death during the period of establishment of disability within 180 days of accident.

If the event of accident during the currency of the policy results into death or Partial/Total Permanent Disability after the next annual renewal date but before 180 days from the date of accident, the rider claim will be paid. The rider claim will also be paid in case of accident occurring while the rider is in force but death or Partial/Total and Permanent Disability occurs while the rider is in lapsed condition but within 180 days from the date of accident.

There is no benefit on survival up to the end of the rider term.

#### **TERMINATION OF RIDER**

The rider benefit will cease

- If the premiums are discontinued under the policy
- On death of the member
- On the membership anniversary in which he attains 70 years
- On maturity or termination/surrender of the base group policy
- Membership ceases under the base group policy
- Once the rider claim is paid

No rider cover will be continued if the base policy is in lapsed state. However if the base policy is revived with the rider then the rider benefits will be restored. The revival rules applicable for the base plan will apply for the rider also.

**PREMIUM PAYMENT**

The premium depends on age of the insured member and the group to which he belongs to. The premium shall be collected along with the base policy premium. The premiums are payable in yearly/half yearly/quarterly/monthly mode. However the premium payment mode shall be same as the mode chosen for the base policy premium payment.

The conversion factors for half yearly, monthly and quarterly mode to be applied on annual premium are as follows:

Mode	Factor
Half Yearly	0.5082
Quarterly	0.2562
Monthly	0.0859

**GRACE PERIOD AND REVIVAL**

Grace period and revival terms as applicable under the base policy will apply for the rider also.

Once the premium is collected from the members by the master policy holder, the Company shall be liable for payment of claims arising after grace period

**MATURITY AND SURRENDER**

There are no maturity and surrender benefits payable under the plan.

**EXCLUSIONS**

The insured member is not be entitled to any accidental benefits directly or indirectly due to or caused, occasioned, accelerated or aggravated by any of the following:

1. Suicide or attempted suicide or self inflicted injury, whether the life assured is medically sane or insane.
2. Any condition that is pre-existing for which the LA had signs or symptoms and/or was diagnosed and/or received medical advice/ treatment within 48 months prior to the first policy taken by the insured.

The pre-existing diseases shall not be excluded for more than 48 months from the date of occurrence. The 48 months shall be counted from the No of years of continuous insurance cover with previous insurer(s).

3. War, terrorism, invasion, act of foreign enemy, hostilities, civil war, martial law, rebellion, revolution, insurrection, military or usurper power, riot or civil commotion. War means any war whether declared or not.
4. Committing an assault, a criminal offence, an illegal activity or any breach of law with criminal intent.
5. Engaging in or taking part in professional sport(s) or any hazardous pursuits, including but not limited to, diving or riding or any kind of race; underwater activities involving the use of breathing apparatus or not; martial arts; hunting; mountaineering; parachuting; bungee jumping

6. Alcohol or Solvent abuse or taking of Drugs, narcotics or psychotropic substances unless taken in accordance with the lawful directions and prescription of a registered medical practitioner
7. Nuclear Contamination; the radioactive, explosive or hazardous nature of nuclear fuel materials or property contaminated by nuclear fuel materials or accident arising from such nature.
8. Disability due to psychiatric illness, post traumatic stress disorder, chronic fatigue, chronic pain and fibromyalgia.

At the point of sale if any condition is noticed which shall lead to exclusion, the rider shall not be offered.

The benefit under this rider is restricted up to membership anniversary in which he attains 70 completed years of age of the life assured.

#### **FREE LOOK PERIOD**

The policy holder has a period of 15 days from the date of receipt of the policy document to review the terms and conditions of the policy where the policy holder disagrees to any of those terms or conditions, he has the option to return the policy stating the reasons for his objection, when he shall be entitled to a refund of the premium paid, subject only to a deduction of a proportionate risk premium, for the period on cover.

#### **CLAIM SETTLEMENT**

In case of Accident /Total and permanent Disability due to accident, the claimant should submit the following for consideration of the claims

- Accidental Death: FIR, panchanama and death certificate
- Total and Permanent Disability: FIR, Medical certificate by a medical practitioner authorized by the company
- Policy Document
- Claim Forms issued by the company